## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:5739 ANSWERED ON:28.04.2015 BILL FROM STATES Singh Shri Abhishek

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has received several bills from various State Governments for approval;
- (b) if so, the names of the Bills received along with those approved and pending with the Union Government during each of the last three years and the current year, State- wise; and
- (c) the time by which the pending Bills are likely to be approved alongwith the reasons for pendency?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

- (a) Yes, Madam.
- (b): The details of the Bills received from the State Governments (under Article 200 read with article 254(2) of the Constitution of India) for the consideration and assent of the President of India under Article 201 of the Constitution of India during last three years and the current year and the status of each Bill are provided at the Annexure.
- (c) The State Legislations are examined in consultation with the Central Ministries/Departments concerned from three angles viz;
- (i) Repugnancy with Central laws;(ii) Deviation from National or Central Policy; and(iii) Legal and Constitutional validity.

Whenever necessary, the State Government is advised to modify/amend provisions of such legislations/Bills keeping the above in view. Sometimes, discussions are also held with the State Government and Ministries/Departments of the Government of India with a view to arrive at the final decision. As the Ministry has to depend upon the comments/clarifications of various Ministries/Departments and the State Government on the provisions of the Bills, it is difficult to fix a time frame for its approval.